

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./61/1292/2021

This the 02nd day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Irshad Ali Sheikh, age 58 years, S/o Sh. Ghulam Qadir Sheikh, R/o Village Gurakara, Tehsil Gandoh, District Doda, A/p Tawaie Changa, Bhallessa, District Doda.

.....Applicant

By Advocate: Mr. Sudershan Sharma

Versus

1. Union Territory of Jammu & Kashmir through Commissioner / Secretary to Govt. Jal Shakti (Irrigation and Flood Control) Department , Civil Secretariat, Jammu/Srinagar, Pin Code - 180001.
2. Chief Engineer, Jal Shakti (Irrigation and Flood Control) Department, Jammu – Pin Code 180004.
3. Executive Engineer, PWD (R&B), Special Sub Division, Gandoh, Tehsil Gandoh, District Doda, Pin Code 182203.

.....Respondents

By Advocate:- Mr. Rajesh Thapa, DAG.

O R D E R [O R A L]

Delivered by Hon'ble Mr. Anand Mathur, Member (A):

The applicant, being aggrieved with the impugned order dated 08.04.2021 vide which he has been transferred from the office of respondent no. 3 to Hydraulic Division, Ramban, has filed the instant OA.

2. Learned counsel for the applicant submits that for redressal of his grievance, the applicant has already preferred a representation dated 15.08.2021 (Annexure A-5) before the Chief Engineer, Jal Shakti (Irrigation and Flood Control) Department, Jammu (Respondent no. 2). He further submits that the applicant would be satisfied, if a direction is given to the respondents to treat this OA as a part of representation and to decide his case in a time bound manner.

3. Heard Mr. Sudershan Sharma, learned counsel for the applicant and Mr. Rajesh Thapa, DAG, learned counsel appearing on behalf of the respondents and perused the record.

4. In view of the submissions made by the learned counsel for the applicant, the O.A. is disposed of with a direction to the Chief Engineer, Jal Shakti (Irrigation and Flood Control) Department, Jammu (Respondent no. 2) to consider and decide the representation of the applicant dated 15.08.2021 (Annexure A-5), by passing a reasoned and speaking order, within a period of three weeks from the date of receipt of certified copy of this order. While deciding the representation of the applicant dated 15.08.2021, the Respondent no. 2 shall also treat this OA as a part of representation. The order so passed shall be communicated to the applicant forthwith.

5. Till the disposal of the representation of the applicant, the applicant shall not be relieved, if not already relieved.
6. No order as to costs.
7. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Anand...